NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP No. 111(ND) 15

CORAM:

PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE COMPANY: M/s Rakesh Projects Pvt Ltd. & Ors Vs. M/s Brys Projects Pvt. Ltd. & Ors

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
For th	ne Petitioner:	Mr. Parminder S Mr. Rakesh Kum	ingh, Advocate nar Jain for the Petition	er
For th	ne Respondent:	Mr. Shiv Johar,	arwal, Advocate for R-5 Advocate for R-7,8 & 9 dan, Respondent	

ORDER

Mr. Parminder Singh, Advocate for the Petitioner along with Mr. Rakesh Kumar Jain, Director of the Petitioner company is present in court.

Ld. Counsel for the Petitioner prays for an adjournment to file an appropriate application for withdrawal of the petition.

Mr. Shiv Johar, Ld. Counsel for Respondents 1-7, 8 & 9 wishes to withdraw his Vakalatnama. Since his client Mr. Sandeep Madan is present in court and has no objection, he is being discharged.

To come up on 13th November, 2017.

(S. K. Mohapatra) Member (T) (Ina Malhotra)

Member (J)